

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
PUSHPAK AUXICHEM PRIVATE LIMITED OPERATING IN INDUSTRY CHEMICALS AT
MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Pushpak Auxichem Pvt Ltd; PAN: AABCP0099E CIN: U99999MH1992PTC067011
2.	Address of the registered office	241/B-2, Kasturi Plaza, 2nd Floor, Manpada Road, Thane, Dombivli East, Maharashtra, India, 421201
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	-
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	1.74 crores (as per FY 23-24)
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Please write to IP@Pushpakcirp.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Please write to IP@Pushpakcirp.com
10.	Last date for receipt of expression of interest	27/10/2025
11.	Date of issue of provisional list of prospective resolution applicants	06/11/2025
12.	Last date for submission of objections to provisional list	11/11/2025
13.	Date of issue of final list of prospective resolution applicants	21/11/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/11/2025
15.	Last date for submission of resolution plans	26/12/2025
16.	Process email id to submit Expression of Interest	IP@Pushpakcirp.com

17.	Details of the corporate debtor's registration status as MSME	NA
-----	---	----

Date: 12th October 2025
Place: Mumbai

Sd/-
Sabbani Maruthi
Resolution Professional
IBBI/IPA-001/IP-P-02752/2022-2023/14202
303, Block 3C, Mhada New Towers, Banguragar,
Goregaon (W), Mumbai City, Maharashtra ,400104
For Pushpak Auxichem Pvt Ltd



सध्या अश्विन महिना सुरू आहे. हा महिना खूप पवित्र आणि विशेष आहे. कारण या महिन्यात श्राव्ह आणि पिंडदान, पूर्वजांच्या आत्म्याच्या शांततेसाठी केले जातात, तसेच शारदिय नवरात्री या महिन्यात येते. हिंदू शास्त्रवचनांमध्ये या महिन्यात देणगीचे विशेष महत्त्व सांगितले गेले आहे. असे मानले जाते की, अश्विन महिन्यात दिलेल्या देणग्यांचे

पुण्य अनेक पटीने वाढवते आणि ते पूर्वजांना तसेच देवतांनाही आनंदित करते. अश्विन महिन्यात या गोष्टी दान केल्याने केवळ पूर्वजांचे आशीर्वादच मिळत नाहीत तर आयुष्यात समृद्धी

अश्विन महिन्यात दान केल्याने बंद नशीबाचा दरवाजा उघडेल!

आणि चांगले भविष्य देखील मिळते. अश्विन महिन्यात, विशेषतः पितृपक्षादरम्यान अन्न देणगीचे विशेष महत्त्व आहे. असे म्हटले जाते की या महिन्यात गहू, तांदूळ आणि मसूर

यासारख्या धान्य दान केल्याने पूर्वज आनंदी होतात. यामुळे, घरात आनंद आणि शांती येते. तसेच दान करणाऱ्याला पितृदोषापासून मुक्ती मिळते.

अश्विन महिन्यात शनी देवाला लोखंडी धातूची आवड आहे आणि लोखंडी वस्तू दान केल्याने शनी देवची कृपा मिळते. आपण गरीब व्यक्तीला लोखंडी भांडी, पॅन किंवा इतर कोणत्याही लोखंडी वस्तू दान करू शकता. हे जीवनातील अडथळे दूर करते आणि आर्थिक परिस्थिती सुधारते.

अश्विन महिन्यात तीळदान देखील खूप महत्त्वाचे मानले जाते. विशेषतः काळे तीळ दान करून, एखाद्या व्यक्तीस ग्राह्यांच्या दुष्परिणामांपासून मुक्त होते. आपण तीळ मंदिर किंवा ब्राह्मणात दान करू शकता. हे देणगी पूर्वजांच्या आत्म्याच्या शांततेसाठी देखील अतिशय शुभ मानली जाते.

दिव्याळीचे शुभ पर्व आता जवळ आले आहे. बाजारारात खरेदीसाठी लगबग सुरू झाली आहे. तसेच धनतेरस, लक्ष्मीपूजन या दिवशी आर्थिक समस्या सोडवण्यासाठी ज्योतिषशास्त्रानुसार धनत्रयोदशी या दिवशी तोडगे सांगितले जातात. अश्विन कृष्ण पक्षातील त्रयोदशीला धनत्रयोदशी हे शुभ पर्व असते. या दिवशी मृत्यू देवता यमराज, धनदेवता कुबेर, देवी लक्ष्मी आणि भगवान



धन्वंतरीची पूजा केली जाते. धार्मिक मान्यतेनुसार, या दिवशी समुद्रमंथनातून धन्वंतरी अमृत कलश घेऊन प्रकट झाले होते. त्यामुळे या दिवसाचे खास महत्त्व आहे. धनत्रयोदशीला विक्त घेतलेल्या स्थायी अस्थायी संपत्तीत १३ पटीने वाढ होते. पंचांगानुसार या वर्षी धनत्रयोदशी तिथी शनिवार १८ ऑक्टोबर रोजी दुपारी १२ वाजून १८ मिनिटांनी सुरू होईल आणि रविवार १९ ऑक्टोबर रोजी दुपारी १



धनत्रयोदशीला धन्वंतरी देवतेची पूजा अवश्य करा...

ज्योतिषशास्त्रानुसार, दक्षिण ही यमाची दिशा आहे. त्याचबरोबर देवी लक्ष्मीची कृपा प्राप्त व्हावी म्हणून या दिवशी मोठ्या भक्तिभावाने पूजा केली जाते. पितळ हा भगवान धन्वंतरी यांचे प्रिय धातू मानले जातात. असे मानले जाते की पितळेची भांडी खरेदी केल्याने आरोग्य, सौभाग्य आणि घरात १३ पट संपत्ती येते. तांबे किंवा कांस्य या धातूपासून बनवलेली भांडी खरेदी करणे देखील शुभ आहे. धनत्रयोदशीला झाडू खरेदी करणे खूप शुभ मानले जाते. झाडूला देवी लक्ष्मीचे प्रतीक मानले जाते. असे मानले जाते की नवीन झाडू घरातील गरिबी दूर करते आणि सुख-समृद्धी आणते. झाडू घरी आणल्यानंतर वापरण्यापूर्वी त्याची पूजा करावी.

जमीन मोजणी होणार आता फक्त ३० दिवसांत! महसूल मंत्र्यांची माहिती

■ मुंबई आहे. पोर्टहिससा, हद्द कायम, बिनशेती, गुंठेवारी, संयुक्त भूसंपादन मोजणी, वनहक्क दावे मोजणी, नगर भूमापन मोजणी, गावठाण भूमापन मोजणी व सिमांकन आणि मालकी हक्कासाठी अत्यावश्यक असणारी मोजणी प्रक्रिया आता जलदगतीने पूर्ण होणार आहेत. मोजणी प्रकरणांचा ३० दिवसांत निपटारा करण्यासाठी परवानाधारक खाजगी भूमापकांची नियुक्ती करण्यात येणार आहे. यासंदर्भातील शासन आदेश जारी करण्यात आला आहे.

मुख्यमंत्री फडणवीस आज दिल्ली दौऱ्यावर

■ मुंबई महाराष्ट्राचे उपमुख्यमंत्री आणि भाजपाचे वरिष्ठ नेते देवेंद्र फडणवीस उद्या दिल्ली दौऱ्यावर जाणार आहेत. यावेळी ते भारतीय जनता पक्षाच्या केंद्रीय निवडणूक समितीच्या महत्त्वपूर्ण बैठकीला उपस्थित राहणार आहेत. बिहार विधानसभा निवडणुकीच्या पार्श्वभूमीवर ही बैठक विशेष महत्त्वाची मानली जात आहे. या बैठकीत बिहार निवडणुकीसाठी उमेदवारांची नावे निश्चित करण्यात येणार आहे. पंतप्रधान नरेंद्र मोदी आणि भाजपाचे राष्ट्रीय अध्यक्ष जे. पी. नड्डा यांच्या अध्यक्षतेखाली ही बैठक पार पडणार आहे.

परवानगी न घेता चित्रपट बनवला! शाहबानोच्या मुलीची नोटीस

■ मुंबई अभिनेता इमरान हाशमी आणि अभिनेत्री यामी गौतम यांचा आगामी हक चित्रपट सध्या वादाच्या भोवऱ्यात आहे. हा चित्रपट १९८५ मध्ये देशात गाजलेल्या शाहबानो प्रकरणावर आधारित आहे. शाहबानो यांची मुलगी सिद्दीका बेगमने असा आरोप केला आहे की, चित्रपट निर्मात्यांनी परवानगी न घेता हा चित्रपट

तयार केला आहे. तिने वकील जेड वारसी यांच्याद्वारे निर्मात्यांना कायदेशीर नोटीस पाठवली आहे. भारतीय न्यायपालिकेच्या इतिहासात शाहबानो हा खटला चांगलाच प्रसिद्ध आहे. या खटल्यातील निकालानंतर भारतीय समाजकारण, राजकारणाची दिशा बदलली होती. हा खटला मोहम्मद अहमद खान विरुद्ध शाहबानो यांच्यात पोर्टागिसंदर्भात होता.

भुमरेंनी निवडणुकीत १२० कोटी वाटले! चंद्रकांत खैरेंचा आरोप

■ छत्रपती संभाजीनगर तुमच्याकडे? हे घ्या दीड लाख, असे पैसे वाटून संदीपन भुमरे निवडून आला. आता लोक माझ्याकडे येतात, म्हणतात तुम्ही काही करत नाही. मी त्यांना सांगतो ज्या दारूवाल्याला तुम्ही निवडून दिले, त्याच्याकडे जा मदत मागयला. त्याला लोकसभेत साधे मराठीसुद्धा वाचता येत नाही. काही शेतकऱ्यांनी त्याला मारले होते, ते प्रकरण कशासाठी आणि कसे दाबले हे सांगत नाही. मी आता शिवसेनाप्रमुखांच्या आशीर्वादाने याला सरळ करणार.

महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासन अंगिकृत)				
ई-निविदा सूचना क्र./३०/२०२५				
खालील कामांसाठी म.औ. वि. महामंडळ नोंदणीकृत ठेकेदारांकडून मोहोरबंद ई-निविदा मागवित आहे. सदर ई-निविदा (www.mahatenders.gov.in) या संकेतस्थळावर उपलब्ध होतील.				
अ. क्र.	कामाचे नाव	अंदाजित रक्कम रुपये	कोरी ई- निविदा संकेतस्थळावर उपलब्ध होण्याचा कालावधी	
			पासून	पर्यंत
अ)	का.अ., मऔविम, सांगली विभाग, सांगली			
१	झालगांव (छोटे) औद्योगिक क्षेत्र., शालगांव - बोंबाळेवाडी औद्योगिक क्षेत्र.. ३३/११ केव्ही उपकेंद्रासाठी नियंत्रण कक्ष , दगडी संरक्षक भिंत तासेचे कुंपण आणि मृदु पोलादी गेट बांधणे तसेच खडीमातीचा रस्ता, मोर्चा (C.D.Work) आणि प्राथमिक डॉबरीकरण करणे. (उर्वरित काम)	१,०५,४४,७५६/-	१३/१०/२०२५	२७/१०/२०२५
ब)	का.अ., मऔविम, कोल्हापूर विभागान्तर्गत सातारा उपविभाग, सातारा.			
१	सातारा औद्योगिक क्षेत्र... पाणीपुरवठा योजना देखभाल व दुरुस्ती... पाण्याची गुणवत्ता सुधारण्यासाठी कामे करणे.	१५,९९,१२६/-	१३/१०/२०२५	२७/१०/२०२५
२	सातारा औद्योगिक क्षेत्र... देखभाल व दुरुस्ती... प्रादेशिक कार्यालय उप अभियंता क्र. १ साठी WBS प्रणाली व इतर अनुषंगिक कामे व वाई कराड सातारा येथील CCTV ची देखभाल व दुरुस्ती करणे.	३३,८४,६२२/-	१३/१०/२०२५	२७/१०/२०२५

गणपतराव देशमुखांच्या घरावर बाटली फेकली

■ सोलापूर होती.घटनेनंतर पोलीस प्रशासनाने परिसरात बंदोबस्त वाढवला. या घटनेच्या निषेधार्थ शेकाप कार्यकर्त्यांनी आबासाहेब अमर रेहच्चा घोषणा देत आबासाहेबांच्या प्रतिमेचे पूजन आणि दुधाभिषेक केला. त्यांच्या निवासस्थानी पाणी व दुध शिंपडून शुद्धीकरणही केले. शेकाप नेते बाबासाहेब देशमुख यांनी सांगितले की, गणपतराव देशमुख हे केवळ आमदार नव्हते तर तालुक्याच्या अस्मितेचे

नोटीस Com.O.W.Civil B.No.3364/2025	
मुंबई येथील न्यायाधिकारी, उच्च न्यायालयाचे नागपूर खंडपीठ, नागपूर. C.A.O. No.: 317/2025 in F.C.A. St. No.: 2170/2025 हुकुमाची तारीख 22nd August, 2024	
The Judge, Family Court, Akola (Petition No. A-21/2024) अपिलेट :- Mrs. Priiti @ Anjali w/o Sidharth Palasapagar. विरुद्ध प्रतिवादी - Mr. Sidharth Manohar Palasapagar.	
To, R-Sole: Mr. Sidharth Manohar Palasapagar, R/o.: Ganori Post, Dahihanda Tah. & Dist. Akola. सदरवू प्रतिवादी नं. सोले वरिल्लप्रमाणे यांना सूचित करण्यात येते की, वरील मुकदम्यातील The Judge, Family Court, Akola (Petition No. A-21/2024), यांच्या हुकुमानांन्वावर सदरवू अपीलॅट वरिल्लप्रमाणे याने पहिले अपील दिले असून ते कोर्टाच्या रजिस्ट्रारत दाखल करण्यात आले आहे. कोर्टाद्विक न्यायालयीन अपिल दाखल करण्यास ३९ दिवसांचा जो विलंब झाला तो माफ करण्यात यावा असा दिवाणी अर्ज दिला आहे. या अर्जाची सुनावणी नोटीस प्रकाशित झाल्यापासून पाच आठवड्यांच्या आत अगर त्यानंतर कोर्टाच्या सवडीप्रमाणे कोणत्याही दिवशी होईल असा या कोर्टाने हुकूम केला आहे. यास्तव तुमच्यातर्फे अधिवक्ता किंवा मुकदमा चालविण्यास कायद्यानुसार ज्यास अधिकार आहे असा कोणी व्यक्ती सदरवू कोर्टाद्विक न्यायालयीन अपील चालविण्यास हजर झाला नाही तर तुमच्या अपरोक्ष एकतरफी कोर्टाद्विक न्यायालयीन अपिलाची सुनावणी करण्यात येईल.	
यास साक्ष SHRI SHREE CHANDRASHEKHAR, मुंबई येथील मुख्य न्यायाधिकारी आज तारीख: ०९/०९/२०२५.	कोर्टाचे हुकुमाने सही / (Shri. A. S. Gour) Assistant Registrar High Court of Bombay, Nagpur Bench, Nagpur.

जाहिर सूचना	
याद्वारे सूचना देण्यात येत आहे की, व्यावसायिक जागा क्र. १, मोजमाफि क्षेत्र २०० चौ. फूट चटई क्षेत्रफळ अर्थात १८.५८ चौ. मी. चटई क्षेत्रफळ वा जवळपास, तळमजला, प्लॉट-११५, श्री अरिहत को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड (दारूवाला बिल्डिंग), सी. एस. नं. १०६० (पार्ट) धारक भूखंडावर निर्मित, गिरगाव विभाग, डी विभाग, खेतवाडी मागील रस्त्याचा कोपरा, ८ वी पल्ले, गिरगाव, मुंबई-४०० ००४ या जागेसंदर्भातील दस्तावेज अर्थात.	
१. श्रीमती पांछीबेन सुमेरमल शाह, २. श्री. नरेंद्र प्रकाश चंदन, ३. श्री. नरेशकुमार केसरीमल मेहता व ४. श्री. महेंद्र रमणलाल जैन सर्व मुंबई येथील भारतीय नागरिक - यापुढे "मालक" म्हणून उल्लेखित व श्री. महेंद्र टी शाह- भाडेकरू यांच्या द्वारे व त्यांच्या दरम्यानचा	
भांडीत्रीपणा मालकीमध्ये परिवर्तित करण्यासंदर्भात डिसेंबर, २००१ महिन्यात केलेला करार गहाळ झाला आहे व अद्याप सापडलेला नाही. यासंदर्भात व्ही. पी. रोड पोलीस स्टेशन येथे दि. ०१.०९.२०२५ रोजी गहाळ अहवाल क्र. ११४०१४ - २०२५ अंतर्गत नोंद करण्यात आली आहे.	
सदर दस्तावेज कोणास सापडल्यास त्यांनी अयोहस्ताक्षरित श्री. रवी कुमार मिश्रा- श्री. महेंद्र टी. शाह यांचे वकील, पत्ता : १ ल्या मजल्यावरील कार्यालय, खोली क्र. ६, १३५/१३५, निवृत्ती निवास, मंडारी स्ट्रीट, १ ल्या सुतार गल्लीच्या समोर, मुंबई- ४०० ००४, ई-मेल : admishra3@gmail.com मोबा. नं. : ८३६९४६२६५ येथे सदर सूचनांच्या प्रसिद्धी दिनांकापासून १४ दिवसांच्या आत सूचित करावे.	
दिनांक - १२.१०.२०२५	
सही/- (श्री. रवी कुमार मिश्रा) मोबा. : ८३६९४६२६५ वकील, उच्च न्यायालय	

फॉर्म नं. १ स्वारस अभियंतीकरिता निमंत्रण पुष्पक ऑनिसकेम प्रायव्हेट लिमिटेड मुंबई येथे केविलक ईस्ट्री मध्ये कार्यल	
(इन्वॉल्व्हन्सी अँड बँकप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट ब्युझिनेसकरीता रियाळकोठी नियंत्रण प्रक्रिया) विनियम, २०१६ चे विनियम ३६ए चे उप-विनियम (१) अन्वये)	
संबंधित तपसिल	
१. कॉर्पोरेट कर्जदाराचे नाव पॅन विन सीआयएन/ एलएनसी क्रमांकासह	पुष्पक ऑनिसकेम प्रायव्हेट लिमिटेड पॅन: AABCPO099E सीआयएन: U99999MH1992PTC067011
२. नोंदणीकृत कार्यालयाचा पत्ता	२२१/बी-२, बसुली पार्साड, २रा मजला, ममयादर रोड, उतर्णे, खोर्बिकली पूर्व, मध्यपूर, भारत, ४२१२०१.
३. विव्हाटाटची युआएल	-
४. ज्या ठिकाणी बटुसंज किंवा मालमत्ता आहेत त्या ठिकाणाचे वर्णन	-
५. मुख्य उत्पादक/सेवांची व्यापकता क्षमता	उपलब्ध नाही
६. मागील आर्थिक वर्षात विव्हाटाट केलेल्या बटुन उत्पादनांचे/सेवांचे मूल्य	१.७४ कोटी (वित्तीय वर्ष २०२२-२३ नुसार)
७. कर्मचारी/कायदागोची संख्या	०
८. तीन वर्षांचे शेवटचे उपलब्ध वित्तीय अहवाल (अनुसंधान), कर्जदाराचा याचा यासह अधिक तपसिल बुद्धिमान व उपलब्ध आहेत:	हुक्मा IP@Pushpakcipc.com वर लिहा.
९. संहितेच्या कलम २५(२)(ए) अंतर्गत रिगोल्शन अर्जासाठी पाठविलेले युआएल वर उपलब्ध आहे:	हुक्मा IP@Pushpakcipc.com वर लिहा.
१०. अभियंती स्वारस प्राप्त करण्याची शेवटची तारीख	२७.१०.२०२५
११. संभाव्य उदास अर्जासाठी तालुक्याची यादी जारी करण्याची तारीख	०६.११.२०२५
१२. तालुक्याची यादीवर हक्की सदर करण्याची शेवटची तारीख	११.११.२०२५
१३. संभाव्य उदास अर्जासाठी अंतिम यादी जारी करण्याची तारीख	२१.११.२०२५
१४. संभाव्य रिगोल्शन अर्जावरून संहितेच्या कलम २५(२)(ए) अंतर्गत रिगोल्शन अर्जासाठी पाठविलेले युआएल वर उपलब्ध आहे:	२६.११.२०२५
१५. उदास योजना सदर करण्याची अंतिम तारीख	२६.११.२०२५
१६. व्यापक अभियंती स्वारस करण्यासाठी ईमेल आयडीची प्रतिका यादी	IP@Pushpakcipc.com
१७. कॉर्पोरेट कर्जदाराच्या एमएलएई म्हणून नोंदणी झालेली आहेत:	एमए
सहभागी यादीची रिगोल्शन प्रक्रियासह IBB/PIA-001/JP-P-02752/2022-2023/14202 २०२३, संहिते ३ ची, मजला नं.२४वरील, बांधू नगर, नॉयसब (५), मुंबई शहर, महाराष्ट्र, ४००००४ पुष्पक ऑनिसकेम प्रायव्हेट लिमिटेडकडून	
दिनांक: १२ ऑक्टोबर २०२५	
ठिकाण: मुंबई	

BANDA UNIVERSITY OF AGRICULTURE & TECHNOLOGY BANDA-210001 (UP)

Applications are invited from eligible candidates for various posts in the University. **Advt. No. 01/2025**- Professor, Associate Professor and Assistant Professor for College of Veterinary & Animal Sciences (38). **Advt. No. 02/2025**- Professor, Associate Professor and Assistant Professor for College of Agricultural Engineering (20). **Advt. No. 03/2025**- Professor, Associate Professor and Assistant Professor for College of Food Technology (16). **Advt. No. 04/2025**- Professor, Associate Professor and Assistant Professor for Colleges of Agriculture, Horticulture, Forestry and Community Science (26). Details may be downloaded from the University website (www.buat.edu.in). Last date of Application is 11.11.2025 (5:00 pm).

Director, Administration & Monitoring

Public Notice
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (name of Company) **Hindustan Unilever Ltd** having its Registered Office at - **Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai, Maharashtra, 400099**.

Registered in the name of the - **Minaxi Pankaj Jyoti with Pankaj Gordhandas** Following Shareholder's have been lost by them.

Sr. No.	Name of the Shareholder's	Folio No.	Certificate No.	Distinctive Number/s	Total Number of Shares & Face Value
1.	Minaxi Pankaj Gordhandas	HLL2819122	5191527	1019794841 - 1019795380	540 Equity Shares in 1/- Paid Up

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **KFin Technologies Ltd, Address:-Kavya Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana, 500032** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Minaxi Pankaj Gordhandas
Place: Mumbai
Date: 12/10/2025

PANACHE DIGILIFE LIMITED
CIN : L72200MH2007PLC169415

Registered Office : Bldg. A3, 102-108 & 201-208, Babasa Industrial Park, Mumbai - Nashik Highway NH3, Saravali Village, Bhiwandi, Thane-421302, Maharashtra, India.

Corporate Office : B-507, Raheja Plaza Premises CSL, LBS Marg, Ghatkopar West, Mumbai 400 086, Maharashtra, India.

Tel : +91-22-2500 7002. Email : compliance@panachedigilife.com; Website : www.panachedigilife.com

CORRIGENDUM TO THE NOTICE OF THE EXTRA ORDINARY GENERAL MEETING

Members of the Company be and are hereby informed that Corrigendum to the Notice of Extra Ordinary General Meeting scheduled to be held on Saturday, 18th October 2025 at 11.00 A.M. through Video Conferencing / Other Audio-Visual Means has been sent to all members on 11th October, 2025 to whom Notice of Extra Ordinary General Meeting was sent on 26th September 2025. The Corrigendum to Notice is available on the website of the Company www.panachedigilife.com and the website of the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com.

Except as detailed in the Corrigendum all other terms and contents of the Notice of Extra Ordinary General Meeting shall remain unchanged.

By the Order of the Board of Directors
For Panache Digilife Limited
Sd/-
Place: Mumbai
Date: 11th October 2025

Harshil Chheda
Company Secretary & Compliance Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PUSHPAK AUXICHEM PRIVATE LIMITED
OPERATING IN INDUSTRY CHEMICALS AT MUMBAI
(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Pushpak Auxichem Pvt Ltd; PAN: AABCP0099E; CIN: U99999MH1992PTC067011
2. Address of the registered office	241/B-2, Kasturba Plaza, 2nd Floor, Mangada Road, Thane, Dombivli East, Maharashtra, India, 421201
3. URL of website	-
4. Details of place where majority of fixed assets are located	-
5. Installed capacity of main products / services	Not available
6. Quantity and value of main products /services sold in last financial year	1.74 crores (as per FY 23-24)
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:-	Please write to IP@Pushpakcorp.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:-	Please write to IP@Pushpakcorp.com
10. Last date for receipt of expression of interest	27/10/2025
11. Date of issue of provisional list of prospective resolution applicants	06/11/2025
12. Last date for submission of objections to provisional list	11/11/2025
13. Date of issue of final list of prospective resolution applicants	21/11/2025
14. Date of issue of information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/11/2025
15. Last date of submission of resolution plans	26/12/2025
16. Process email id to submit Expression of Interest	IP@Pushpakcorp.com
17. Details of the corporate debtor's registration status as MSME	NA

Sabbani Maruthi
Resolution Professional
IBBI/IPA-001/IP-P-02752/2022-2023/14202
303, Block 3C, Mhada New Towers, Banguragar, Goregaon (W), Mumbai City, Maharashtra, 400034
For Pushpak Auxichem Pvt Ltd

Date: 12th October 2025
Place: Mumbai

Sale of Assets under Insolvency and Bankruptcy Code, 2016
E-Auction Sale Notice
SHREE BANKEY BEHARI EXPORTS LIMITED (In Liquidation)
Liquidator: Mrs. Pooja Bahry (IP Regn. No: IBBI/IPA-003/IP-N00007/2016-2017/10063)
Email: liquidation.shreebankeybehari@gmail.com, pujabahry@yahoo.com
Date and Time of Auction: 31 October 2025 (Friday) from 12:00 pm to 2:00 pm
Last Date for submission of EMD: 28 October 2025 (till 11:59 PM)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, had ordered the commencement of liquidation of **M/S Shree Bankey Behari Exports Limited** vide order dated 13th May 2025 under Section 33 of the Code.

Bids/ Offers are hereby invited from interested persons/participants to be submitted online through e-auction platform <https://baanknet.com>, for the sale of the following Assets of the Corporate Debtor on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without recourse basis", as per following details:

SCHEDULE

Lot no.	Description of the Assets	Reserve Price (Rs)	Earnest Money Deposit ("EMD") Rs	Bid Increment Amount Rs	e-Auction Date & Time (with unlimited extension of 5 min each)	Last Date of Submission EMD
1	Land and building located at Industrial Plot No. 2253-2257, Sector 38, Phase II, HSIDC Industrial Estate, Food Park, Rai, Sonapat, Haryana, measuring 20,250 sq meters	Rs 58.50 Crores (58,50,00,000)	Rs 5 Crores (5,00,00,000)	10,00,000 (Rs Ten Lakhs)	31 October 2025 from 12:00 pm to 2:00 pm (unlimited extension of 5 minutes each)	28th October 2025

Terms and Condition of the E-auction are as under:-

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through e-auction platform <https://baanknet.com>.
- Prospective bidders need to register on **Baanknet auction platform**, (<https://baanknet.com>, <https://ibbi.baanknet.com/eauction-ibbi/home>) and should carefully submit the requisite documents, including a declaration of eligibility under Section 25A of the Insolvency and Bankruptcy Code through the electronic auction platform. (Asset ID 2274/Auction ID 1857)
- Kindly note that the prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Baanknet auction platform. It is also specified that if the bidder is found ineligible under any criteria, EMD shall be forfeited as per IBBI, vide Circular No. IBBI/LI/04/2025 dated 28th March, 2025.
- Kindly note that EMD payment must be made through the **BAANKNET** portal by adding funds to the eWallet and clicking "Participate" for the respective auction. The interested bidder should create their User ID & Password in the auction portal and deposit their EMD amount in the E-Wallet of the portal. For any query regarding the auction portal, reach out to **BAANKNET** (Bank Asset Auction Network), Email ID - support.baanknet@gsballiance.com, Mobile No: +91 8291220202, 9820878255, 9990905075, uday.jadhav@gsballiance.com, swati.sharma@gsballiance.com.
- All the auction process documents are uploaded on the Baanknet Portal and the participants must download the same and submit all the documents on the portal.
- The Bidders, prior to submitting their Bid, should make their independent enquiries regarding the Company, Assets, incidental costs, if any, at their own expense and satisfy themselves.
- The Successful Bidder will be responsible for the applicable stamp duties, legal cost, transfer charges and fees, GST and other taxes related to the sale unit under this E-Auction and for completing the documentation. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the statutory / non-statutory dues, taxes, rates, assessment charges, fees etc. in respect of the property/ asset put on auction. Any statutory and other dues payable and due on property / asset shall be borne by purchaser as per the provisions of applicable law.
- As per the Paragraph 12 of Schedule I of IBBI (Liquidation Process), Regulations, 2019, on the close of the auction, the highest bidder shall be invited to provide balance sale consideration within 90 days of the date of such demand. Provided that payments made after thirty days shall attract interest at the rate of 12%. Provided further that the sale shall be cancelled if the payment is not received within 90 days (The SCC has decided that the time period for payment of the balance sale consideration (as provided in clause (12) of Para 1 of Schedule I), would not be extended beyond ninety days).
- As per the Schedule I of IBBI (Liquidation Process), Regulations, 2019, within three days of declaring the highest bidder, the liquidator shall conduct due diligence and verify the eligibility of the highest bidder. The liquidator shall present the auction results, details of highest bidder, and the due diligence conducted on it to the consultation committee under regulation 31A. The liquidator shall declare the highest bidder as the successful bidder or reject such bid, after consultation with the consultation committee under regulation 31A. If a bidder is found ineligible, the earnest money deposited by him shall be forfeited. In case the highest bidder is found ineligible, the liquidator may, in consultation with the consultation committee, declare the next highest bidder as the successful bidder after following the same process as provided under clause (12A) to clause (12E) of the Schedule I of IBBI (Liquidation Process), Regulations.
- On payment of the full amount, the sale shall stand completed, the liquidator shall execute certificate of sale or sale deed to transfer such assets and the assets shall be delivered to him in the manner specified in the terms of sale.
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the e-auction process and / or not to accept and / or disqualify any interested party / potential investor / bidder without assigning any reason and without any liability.
- The documents regarding the above assets can be inspected by the prospective bidders with prior appointment, contacting Mrs Pooja Bahry: +91 9811071716
- PLEASE REFER THE COMPLETE E-AUCTION PROCESS DOCUMENT/ E-AUCTION PROCESS MEMORANDUM FOR THE DETAILS/TERMS AND CONDITIONS OF THE AUCTION
- Sale shall be subject to the provisions of the Insolvency and Bankruptcy Code 2016 and Regulations

POOJA BAHRY
Liquidator of **SHREE BANKEY BEHARI EXPORTS LIMITED** (In Liquidation)
IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
Date: 12 October 2025
Place: Delhi
Phone: 9811071716, Email: liquidation.shreebankeybehari@gmail.com, pujabahry@yahoo.com

LOST OF SHARES

I, **SUNIL KUMAR BEHERA**, jointly holding 80 shares of Face Value Rs. 10/- in United Breweries Limited having its registered office at UB Tower, UB City, #24 Vittal Malliya Road, Bengaluru, Karnataka, 560001 in Folio UB034098 bearing Share Certificate Number 9901 with Distinctive Numbers from 3626016 - 3626095.

I hereby give notice that the said Share Certificate(s) are lost and I have applied to the Company for issue of duplicate Share Certificate and exchange of the same with Face Value Rs.1/- certificate.

The public is hereby warned against purchasing or dealing in anyway with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IEPF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

Place : Ganjam SUNIL KUMAR BEHERA
Date : 12.10.2025 Folio No : UB034098

PUBLIC NOTICE

This is to inform the General Public that the Government of India, Department of Ministry of Environment, Forest and Climate Change, State Level Environment Impact Assessment Authority (SEIAA) - Maharashtra has been granted Environmental Clearance vide EC Identification No. **EC24B0202MH5742765N** dated 20/09/2025 for Proposed Expansion of Unsaturated Polyester Resin (USPR) Unit by **M/s. Morex Industries Pvt. Ltd.** at Plot No. 18, Sr. No. 123, Wada Industrial Development Corporation Hamrapur, Tal-Wada, Dist.-Palghar, Maharashtra.

The copy of the clearance letter is available with

- Chairman, SEIAA (Maharashtra), Mumbai.
- Secretary, MoEF & CC
- IA-Division MoEF & CC
- Member Secretary, Maharashtra Pollution Control Board, Mumbai.
- Regional Office MoEF & CC, Nagpur
- District Collector, Palghar.
- Regional Officer, Maharashtra Pollution Control Board, Thane.

May also be seen at official website of Ministry of Environment, Forest and Climate Changes at <https://parivesh.nic.in/>

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - ZDS

0070994004-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

LOGIX BUILDTECH PRIVATE LIMITED						
Reg. Office:-D-5, Ground Floor, Anand Vihar, East Delhi, East Delhi, India, 110092						
Corporate Identification Number:-U70200DL2010PTC200042						
E-mail:- cs@bhtanigroup.com						
ANNEXURE I						
(Regulation 52(8), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015						
Extract of Unaudited Standalone Financial Results for the quarter and nine months ended December 31, 2024						
(All amounts in INR lakhs, unless otherwise stated)						
S.No	Particulars	Quarter ended		Nine months ended		Year ended
		31.12.2024	30.09.2024	31.12.2023	31.12.2024	31.03.2024
		Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	2,442.72	2,208.55	2,549.56	7,029.10	9,855.28
2	Loss before tax, exceptional items	(925.57)	(3,244.80)	(3,104.08)	(7,475.20)	(12,795.37)
3	Loss before tax & after exceptional items	73,085.81	10,146.76	(3,104.08)	79,927.74	(9,743.21)
4	Loss after tax, exceptional items	51,527.97	16,577.77	(3,766.92)	65,300.94	(8,694.62)
5	Total comprehensive income/(loss) for the period/year (net of tax)	51,523.17	16,580.17	(3,766.72)	65,300.94	(8,694.03)
6	Paid up Equity Share Capital	2,054.75	2,054.75	2,054.75	2,054.75	2,054.75
7	Reserves (excluding Revaluation Reserve)	61,869.52	10,346.34	(2,619.36)	61,869.52	(2,619.36)
8	Net Worth	63,924.27	12,401.09	(564.61)	63,924.27	(1,376.67)
9	Paid up Debt Capital/Outstanding Debt	69,603.36	116,190.00	117,450.00	69,603.36	116,190.00
10	Outstanding Redeemable Preference Shares	-	-	-	-	-
11	Debt Equity Ratio	1.09	9.37	(208.02)	1.09	(84.40)
12	Earnings per equity share					
12 (i)	Basic (in INR)	250.77	80.68	(18.33)	317.80	(42.31)
12 (ii)	Diluted (in INR)	250.77	80.68	(18.33)	317.80	(42.31)
13	Capital Redemption Reserve	-	-	-	-	-
14	Debt Redemption Reserve	1,800.00	-	-	1,800.00	-
15	Debt Service Coverage Ratio	0.44	3.28	0.27	0.44	0.27
16	Interest Service Coverage Ratio	33.49	3.28	0.31	8.20	0.28

Notes:

- The above is an extract of the detailed format of annual financial results filed with the Stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the annual financial results are available on the website of the Stock Exchange (www.bseindia.com) and the listed entity (www.bhtanigroup.com).
- For the items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock exchange (BSE India) and can be accessed on the URL (www.bseindia.com) and website (www.bhtanigroup.com)

Place: Noida
Date: October 9, 2025

For and on behalf of the Board of Directors

Sd/-
Prem Bhutani
Director
DIN: 00809853

THE BUSINESS DAILY.

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

READ TO LEAD

financialexpress.com

epaper.financialexpress.com